

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 1760 of 2010

[Arising out of Order-in-Appeal No. 181/2010 dated
14/05/2010 passed by the Commissioner of Central Excise
(Appeals), Mangalore]

**Kaveri Agri Care Private
Limited**

No. 91, Penasamudra Village
B.H. Road, Arsikere
Hassan District – 573 201

Appellant(s)

VERSUS

C.C., C.E. & S.T, Mysore

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore – 570 011

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Neeraj Kumar, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20621 /2023

Date of Hearing: 26/06/2023

Date of Decision: 26/06/2023

As per Bench

None appeared for the appellant. Learned AR for the
Department submitted that the appellant has availed the Sabka

Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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